

वक्तव्य में आये उस अवसर के लेकर है जो श्री छगन लाल गोदावत के पुत्र श्री गुणवन्त लाल द्वारा दायर की गयी प्रथम सूचना रिपोर्ट में उल्लिखित सोने के बजन के बारे में था। इस रिपोर्ट में गुणवन्त लाल ने आरोप लगाया था कि उसने सोने की तीन लीन सेर बजन की 51 डलियां गणपतलाल को सौंपी थी जिनमें से गणपतलाल ने 7 डलियां तो वापस कर दी थी और शेष 44 डलियां गणपतलाल ने गबन कर ली हैं।

(ख) और (ग) राजस्थान सरकार द्वारा सूचित किये गये अनुसार वही सोना, जिसका कि पचनामे में उल्लेख किया गया है, बाद में चित्तौड़गढ़ खजाने में जमा किया गया और इसकी रसीद जिला मजिस्ट्रेट द्वारा दी गयी। यह सोना अभी राज्य सरकार के कब्जे में है।

(घ) राजस्थान पुलिस द्वारा बरामद किये गये उक्त सोने की सीमा मुक्त/स्वयं नियंत्रण कानून के अन्तर्गत कार्यवाही के लिए सौंप देने के लिए राजस्थान राज्य के अधिकारियों को लिख दिया गया है। सोना अभी तक नहीं लिया जा सका है, क्योंकि यह सोना उस मुकदमे से सम्बन्धित माल है जो श्री छगन लाल गोदावत के पुत्र श्री गुणवन्त लाल द्वारा दायर की गयी शिकायत पर राज्य पुलिस अधिकारियों द्वारा राजस्थान की एक अदालत में श्री गणपतलाल के विरुद्ध 19-9-1966 को दायर किये गये चालान के आधार पर न्याय-विचाराधीन है।

Increase in Pension

*50. Shri George Fernandes: Will the Minister of Finance be pleased to state:

(a) whether Government have received any petition or representations from organisations of pensioners who are receiving pensions from the Government of India requesting that in view of the high cost of living, the quantum of pension should be increased.

(b) if so, whether Government propose to grant an increase in the quantum of pensions now paid to its retired employees; and

(c) the steps Government have taken during the past five years to ameliorate the conditions of its pensioners?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) Yes, Sir

(b) There is no such proposal under consideration at present

(c) Ad hoc increase in pension ranging between Rs 5/- and Rs 10/- per month were given with effect from 1st October, 1963, for pensioners drawing pension upto Rs. 200/- p.m. These were allowed in addition to temporary increases given in 1958, which range from Rs 10 to Rs 12.50 in respect of pensions upto Rs 100.

The above benefits have also been extended to displaced pensioners of the Central Government and of the undivided Provincial Governments of Pakistan who are residing in India and whose pensionary liability is that of the Government of Pakistan

Medical facilities under the Central Government Health Scheme have also been extended to pensioners residing in Delhi/New Delhi

Family Planning Programme

*51. Dr Karni Singh:

Shri S. C. Samanta:

Shri S. Supakar:

Shri Shri Chand Goel:

Will the Minister of Health and Family Planning be pleased to state

(a) the progress made during the last twelve months in the implementation of the Family Planning Programme,

(b) whether there is any noticeable lowering of birth rate in the country as a result thereof, and

(c) whether there are any plans afoot to set up a factory to manufacture birth control pills?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a)
The following are the achievement for the year 1966:—

1. Number of Rural Family Welfare Planning Centres established	367
2. Number of Rural F.W.P. Sub-Centres established	1350
3. Number of Urban F.W.P. Centres established	203
4. Number of IUCD Units established	(a) Static . . . 1587 (b) Mobile . . . 92
	TOTAL . . . 1679
5. Number of Sterilization Units established	(a) Static . . . 1666 (b) Mobile . . . 96
	TOTAL . . . 1762
6. Number of IUCD insertions	862446
7. Number of Sterilization Operations performed	691020

(b) It is difficult to make a positive statement about lowering of birth rate in the country due to the implementation of the Family Planning Programme during the last 12 months, because of inadequacy of data on the subject. However in areas where intensive Family Planning work has been done, and necessary data available there is definite evidence of a decline in birth rate.

(c) Not so far.

Searches made by Enforcement Directorate

*52. **Shri Bibhuti Mishra:**
Shri K. N. Tiwary:

Will the Minister of Finance be pleased to state:

(a) the number of searches in several cities that have been made by the Enforcement Directorate during this year so far; and

(b) the results of the searches made?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) During the period from the 1st January 1967 to the 28th February 1967 the Enforcement Directorate conducted 193 searches all over India.

(b) As a result of these searches Indian currency amounting to about Rs. 2 lakhs, foreign exchange equivalent to about Rs. 41,000 and certain incriminating documents were seized. Investigations in these cases are in progress.

D.A. Commission Report

*53. **Shri S. M. Banerjee:**
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri Hukam Chand
Kachhavaia:

Will the Minister of Finance be pleased to state:

(a) whether the Dearness Allowance Commission has submitted its report; and

(b) if not, when it is likely to be submitted?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) Of the two issues referred to it, the D.A. Commission has already reported on the question of adequacy of dearness allowance granted to Central Government servants drawing pay below Rs. 400 p.m. from 1-12-1965 and its recommendations have been implemented in toto. On the general issue